

MINUTES OF NORMS COMMITTEE (NC-7) OF  
'PLASTIC & RUBBER PRODUCTS'  
MEETING NO. 34/AM15  
SCHEDULED TO BE HELD ON 19.11.2014  
(HELD ON 26.11.2014)  
UNDER CHAIRMANSHIP OF  
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 34/87-NC-7/2014 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 19.11.2014 (held on 26.11.2014) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Seikhomang Kipgen, Dy. DGFT
- 4) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. 32/AM15 and 33/AM15 held on 12.11.2014.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

**MANUAL CASES**

|                                     |                                                       |                                           |                            |
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| Case No. A-147                      | KALPENA INDUSTRIES LTD.                               | HQ F. No.<br>01/87/050/00510/AM14/DES-VII | Status:<br><b>Approved</b> |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>0310766908 dated 20.01.2014 | RLA F. No.<br>03/94/040/00863/AM14        |                            |

**Request:** Amendment in the description of Export Product against Advance Authorization No. 0310766908 dated 20.01.2014

**Decision:** As per the written comments furnished by D/o C&PC vide their OM No. 46011/25/2010-PC.II dated 10.11.2014, the Committee decided to amend the description of Export Product to read as "Polyethylene Compound (Percentage of Polyethylene in the end product is  $98 \pm 1\%$ )".

Besides this there is no other change in the decision taken in earlier NC Meeting No. 10/AM15 held on 04.06.2014 (Case No. 4/52/87-ALC1/2013).

  
**SEIKHOMANG KIPGEN**  
 Dy. Director General  
 Directorate General of Foreign Trade  
 Ministry of Commerce & Industry  
 Government of India  
 Udyog Bhawan, New Delhi-11

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| Case No. A-148                      | VISEN INDUSTRIES LTD.                                 | HQ F. No.<br>01/87/050/00010/AM15/DES-VII | Status:<br><b>Approved</b> |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>0310776757 dated 02.04.2014 | RLA F. No.<br>03/95/040/00923/AM14        |                            |

**Request: Amendment in the description of Export Product against Advance Authorization No. 0310776399 dated 28.03.2014**

**Decision:** The Committee considered the request of firm and Representative of D/o C&PC present in the Meeting agreed to amend the description of Export Product from "Styrene Acrylate Copolymer Emulsion (Solid Content 50%  $\pm$  1%)" to "Styrene Acrylate Emulsion (Solid Content 50%  $\pm$  1%)".

Accordingly, the Committee decided to amend the description of Export Product to read as "Styrene Acrylate Emulsion (Solid Content 50%  $\pm$  1%)".

Besides this there is no other change in the decision taken in earlier NC Meeting No. 11/AM15 held on 11.06.2014 (Case No. 10/2/87-ALC1/2014).

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| Case No. A-149                      | AERON COMPOSITE PVT. LTD.                    | HQ F. No.<br>01/87/050/00311/AM14/DES-VII | Status:<br><b>Deferred</b> |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No.<br>0810125073 dated 25.09.2013 | RLA F. No.<br>08/24/040/00271/AM14        |                            |

**Request: Fixation of adhoc norms in respect of Advance Authorization No. 0810125073 dated 25.09.2013**

**Decision:** A D/L No. 46011/94/2013-PC.II dated 22.08.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for four weeks.

SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-11

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| Case No. A-150                      | EASTMAN RECLAMATIONS                                  | HQ F. No.<br>01/87/050/00131/AM14/DES-VII | Status:<br><b>Deferred</b> |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>3010094324 dated 03.06.2013 | RLA F. No.<br>30/24/040/00008/AM14        |                            |

**Request:** Fixation of adhoc norms in respect of Advance Authorization No. 3010094324 dated 03.06.2013

**Decision:** A copy of representation of firm has been forwarded to DIPP on 07.10.2014. Comments awaited from DIPP.

Deferred for three weeks.

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| Case No. A-151                      | KLJ POLYMERS & CHEMICALS LTD.                         | HQ F. No.<br>01/87/050/00357/AM14/DES-VII | Status:<br><b>Approved</b> |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>0510370416 dated 06.11.2013 | RLA F. No.<br>05/23/040/00224/AM14        |                            |

**Request:** Amendment in the description of Import Item No. 2 against Advance Authorization No. 0510370416 dt. 06.11.2013

**Decision:** As per the written comments furnished by D/o C&PC vide their OM No. 46011/1/2014-PC.II dated 30.10.2014, the Committee decided to amend the description of Import Item No. 2 to read as "Synthetic Rubber (Grade 820)".

Besides this there is no other change in the decision taken in earlier NC Meeting No. 45/AM14 held on 13.02.2014 (Case No. 22/3/87-ALC1/2013).

SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-11

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| Case No. A-152                      | WEILBURGER COATINGS<br>(INDIA) PVT. LTD.              | HQ F. No.<br>01/87/050/00366/AM13/DES-VII | Status:<br>Approved |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>0210185310 dated 10.01.2013 | RLA F. No.<br>02/24/040/00150/AM13        |                     |

**Request:** Clarification regarding issuance of further Advance Authorization to M/s Weilburger Coatings (India) Pvt. Ltd., Kolkata

**Decision:** Norms Committee considered the issue and observed that the earlier Advance Authorization No. 0210185310 dated 10.01.2013 obtained by the firm for fixation of norms was rejected since the applicant failed to furnish information despite several reminders. Now, it has been stated that Advance Authorization No. 0210185310 dated 10.01.2013 has already been surrendered. As regards for issuance of fresh Advance Authorization for same export product / import items, NC has no objection from its side and the case is to be considered on its merit by RLA itself.

In case RLA decides to issue fresh Advance Authorization, it should advise firm to submit all the details to NC as asked for by D/o C&PC vide their OM No. 46011/47/2011-PC.II dated 06.03.2013 for fixation of adhoc norms.

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| Case No. A-153                      | VISEN INDUSTRIES LTD.                                 | HQ F. No.<br>01/87/050/00011/AM13/DES-VII | Status:<br>Approved |
| NC No.:34/AM15<br>Dated: 26.11.2014 | Adv. Lic. No. and Date<br>0310685679 dated 12.03.2012 | RLA F. No.<br>03/95/040/00956/AM12        |                     |

**Request:** Inclusion of Import Item No. 7 – HDPE (Packing Material) left out by NC against Advance Authorization No. 0310685679 dated 12.03.2012

**Decision:** The Committee considered the request of firm and Representative of D/o C&PC present in the Meeting agreed to include Import Item No. 7 – “High Density Polyethylene Granules (Blow Moulding Grade)” as per packing policy.

Accordingly, the Committee decided to include Import Item No. 7 – “High Density Polyethylene Granules (Blow Moulding Grade)” as per packing policy.

Besides this there is no other change in the decision taken in earlier NC Meeting No. 4/AM13 held on 27.04.2012 (Case No. 3/4/87-ALC1/2012).

SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
Government of India  
Udyog Bhawan, New Delhi-11

## ONLINE CASES

|                                                                                                                                                                                                                                |                                    |                                            |                          |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:31/7/87-ALC1/2013                                                                                                                                                                                                     | Party Name:K.R.T. POLYMERS,        | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00043/AM14/                                                                                                                                                                                              | RLA File<br>:32/24/040/00001/AM14/ | Lic.No/Date:3210062205<br>11.04.2013       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> In response to D/L dated 12.06.2013 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013, 03.03.2014 and 28.10.2014. Comments awaited from D/o C&PC. |                                    |                                            |                          |

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| Case No.:3/17/87-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00110/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:02/24/040/00028/AM14/    | Lic.No/Date:0210190491<br>10.06.2013       | Defer<br>Date:24.12.2014 |
| <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue <b>Final Reminder</b> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. |                                       |                                            |                          |

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| Case No.:4/17/87-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00111/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:02/24/040/00029/AM14/    | Lic.No/Date:0210190498<br>10.06.2013       | Defer<br>Date:24.12.2014 |
| <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue <b>Final Reminder</b> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. |                                       |                                            |                          |

SEIKHOMANG KIPGEN  
Dy. Director General  
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| Case No.:24/37/87-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:SUPRABHA PROTECTIVE PRODUCTS PVT LTD | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00359/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:31/83/040/00093/AM14/              | Lic.No/Date:3110060151<br>30.08.2013       | Defer<br>Date:17.12.2014 |
| 4 <b>Decision:</b> The firm vide e-mail dated 30.07.2014 sought for advice regarding submission of information / data in reply to Point No. 5 of D/o C&PC's D/L No. 46011/111/2013-PC.II dated 12.06.2014. The request of firm was considered by NC in its Meeting No. 22/AM15 held on 27.08.2014 and it was decided to ask the firm to furnish the available information for both the export products whatever is available with them. Accordingly, the firm vide e-mail dated 23.09.2014 and 18.11.2014 (Final Reminder) was requested to furnish whatever the available information with them within 15 days time. Reply awaited from the firm. |                                                 |                                            |                          |

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| Case No.:2/42/87-ALC1/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:J.D. JONES & CO. PVT. LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00388/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File<br>:02/24/040/00135/AM14/    | Lic.No/Date:0210196733<br>25.11.2013       | Defer<br>Date:24.12.2014 |
| 5 <b>Decision:</b> A D/L No. 46011/2/2008-PC.II dated 30.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.09.2014 giving 15 days time for submission of information. Reply awaited from the firm. Hence, the Committee decided to issue <b>Final Reminder</b> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence. |                                       |                                            |                          |

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| Case No.:2/50/87-ALC1/2013                                                                                                                                                                            | Party Name:INDOFIL INDUSTRIES LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00481/AM14/                                                                                                                                                                     | RLA File<br>:03/94/040/00644/AM14/ | Lic.No/Date:0310765120<br>08.01.2014       | Defer<br>Date:10.12.2014 |
| 6 <b>Decision:</b> In response to D/L dated 15.04.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.11.2014. Comments awaited from D/o C&PC. |                                    |                                            |                          |

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| Case No.:24/7/87-ALC1/2014                                                                                                                                                                                                              | Party Name:GRAPHITE INDIA LIMITED  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00043/AM15/                                                                                                                                                                                                       | RLA File<br>:03/94/040/01026/AM14/ | Lic.No/Date:0310770961<br>19.02.2014       | Defer<br>Date:10.12.2014 |
| 7 <b>Decision:</b> A D/L No. 46011/19/2014-PC.II dated 09.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                    |                                            |                          |

SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-11

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| 8                                                                                                                                                                                                                                                                 | Case No.:32/7/87-ALC1/2014        | Party Name:EARTHSOUL BIOPRODUCTS.  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                   | HQ File<br>:01/87/050/00051/AM15/ | RLA File<br>:03/94/040/01079/AM14/ | Lic.No/Date:0310773559<br>07.03.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/49/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                    |                                            |                          |

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| 9                                                                                                                                                                                                                                                                  | Case No.:39/7/87-ALC1/2014        | Party Name:PARADISE POLYMERS LTD., | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/87/050/00058/AM15/ | RLA File<br>:03/95/040/00968/AM14/ | Lic.No/Date:0310773869<br>11.03.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/48/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                    |                                            |                          |

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| 10                                                                                                                                                                                                  | Case No.:4/7/87-ALC1/2014         | Party Name:SHAKTI PLASTIC INDUSTRIES | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                     | HQ File<br>:01/87/050/00023/AM15/ | RLA File<br>:03/95/040/01007/AM14/   | Lic.No/Date:0310774318<br>13.03.2014       | Defer<br>Date:10.12.2014 |
| <b>Decision:</b> In response to D/L dated 01.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 14.10.2014. Comments awaited from D/o C&PC. |                                   |                                      |                                            |                          |

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| 11                                                                                                                                                                                                                                                                 | Case No.:9/7/87-ALC1/2014         | Party Name:SHAKTI PLAS INDUSTRY    | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Deferred      |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/87/050/00028/AM15/ | RLA File<br>:05/24/040/00492/AM14/ | Lic.No/Date:0510382815<br>26.03.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/62/2014-PC.II dated 12.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                    |                                            |                          |

SEIKHOMANG KIPGEN  
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| 12                                                                                                                                                                                                                                                     | Case No.:42/7/87-ALC1/2014        | Party Name:EASTMAN RECLAMATIONS    | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                                                        | HQ File<br>:01/87/050/00061/AM15/ | RLA File<br>:30/24/040/00056/AM14/ | Lic.No/Date:3010101402<br>26.03.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 7/139/2014-TSW dated 23.07.2014 was issued by DIPP firm. This was followed by Reminders from DGFT on 14.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                    |                                            |                          |

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| 13                                                                                                                                                                                                                                                                | Case No.:8/7/87-ALC1/2014         | Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                                                                   | HQ File<br>:01/87/050/00027/AM15/ | RLA File<br>:05/23/040/00555/AM14/               | Lic.No/Date:0510383079<br>28.03.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/44/2014-PC.II dated 01.07.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 24.07.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                                  |                                            |                          |

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| 14                                                                                                                                                                                                                                                                 | Case No.:2/14/87-ALC1/2014        | Party Name:KLJ POLYMERS & CHEMICALS LTD., | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/87/050/00112/AM15/ | RLA File<br>:05/23/040/00008/AM15/        | Lic.No/Date:0510384217<br>16.04.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/53/2014-PC.II dated 07.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                           |                                            |                          |

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| 15                                                                                                                                                                                                                                                                 | Case No.:4/9/87-ALC1/2014         | Party Name:UNITED CHLORO-PARAFFINS PVT.LTD., | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                                                                    | HQ File<br>:01/87/050/00085/AM15/ | RLA File<br>:02/24/040/00212/AM14/           | Lic.No/Date:0210202526<br>21.04.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 46011/22/2012-PC.II dated 31.07.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.09.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                   |                                              |                                            |                          |

SEIKHOMANG KIPGEN  
Dy. Director General  
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| 16 | Case No.:1/7/87-ALC1/2014                                                                                                                                                                                                                                           | Party Name:MANJUSHREE<br>TECHNOPACK LTD, | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
|    | HQ File<br>:01/87/050/00020/AM15/                                                                                                                                                                                                                                   | RLA File<br>:07/24/040/00415/AM14/       | Lic.No/Date:0710103920<br>05.05.2014           | Defer<br>Date:17.12.2014 |
|    | <b>Decision:</b> A D/L No. 46011/220/2005-PC.II dated 06.08.2014 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 25.08.2014 and 18.11.2014 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm. |                                          |                                                |                          |

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| 17 | Case No.:3/22/87-ALC1/2014                                                                                                                                                                                                        | Party Name:BAYER<br>MATERIALSCIENCE PVT.<br>LTD., | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
|    | HQ File<br>:01/87/050/00191/AM15/                                                                                                                                                                                                 | RLA File<br>:03/94/040/00092/AM15/                | Lic.No/Date:0310781090<br>08.05.2014           | Defer<br>Date:10.12.2014 |
|    | <b>Decision:</b> A D/L No. 46011/23/2006-PC.II dated 17.10.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply awaited from firm. |                                                   |                                                |                          |

|    |                                                                                                                                                                                                     |                                                     |                                                |                          |
|----|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------|------------------------------------------------|--------------------------|
| 18 | Case No.:10/14/87-<br>ALC1/2014                                                                                                                                                                     | Party Name:MRC ICLEAN<br>SYSTEMS PRIVATE<br>LIMITED | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
|    | HQ File<br>:01/87/050/00120/AM15/                                                                                                                                                                   | RLA File<br>:09/24/040/00068/AM15/                  | Lic.No/Date:0910060144<br>19.05.2014           | Defer<br>Date:17.12.2014 |
|    | <b>Decision:</b> In response to D/L dated 31.07.2014 issued by D/o C&PC, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 26.11.2014. Comments awaited from D/o C&PC. |                                                     |                                                |                          |

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| 19 | Case No.:15/21/87-ALC1/2014                                                                                                         | Party Name:TRIMURTI<br>POLYCHEM PVT LTD | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
|    | HQ File<br>:01/87/050/00168/AM15/                                                                                                   | RLA File<br>:07/24/040/00083/AM15/      | Lic.No/Date:0710105189<br>19.06.2014           | Defer<br>Date:10.12.2014 |
|    | <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 19.08.2014 and 19.11.2014. Comments awaited from D/o C&PC. |                                         |                                                |                          |

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|----|----------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------------------------------------|--------------------------|
| 20 | Case No.:25/21/87-<br>ALC1/2014                                                                                      | Party Name:SHAKUN<br>POLYMERS LIMITED, | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
|    | HQ File<br>:01/87/050/00178/AM15/                                                                                    | RLA File<br>:34/24/040/00075/AM15/     | Lic.No/Date:3410040283<br>19.06.2014           | Defer<br>Date:17.12.2014 |
|    | <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC. |                                        |                                                |                          |

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| Case No.:18/21/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                          | Party Name:SNF [INDIA] PVT. LTD.,  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Approved |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|------------------|-------------|-----|-------------|-----|------------------------------------------------------|------|-----------------|-----------|--|--|--------------------------|-----------|
| HQ File<br>:01/87/050/00171/AM15/                                                                                                                                                                                                                                                                                                                                    | RLA File<br>:26/24/040/00006/AM15/ | Lic.No/Date:2610012680<br>26.06.2014       |                  |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
| <b>Decision:</b> On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2014 dated 06.08.2014 in Case No. 2/8/87-ALC1/2014, following adhoc norms are approved:                                                                                                                                                                        |                                    |                                            |                  |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
| <table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>FLOSPERSE 3000 M5<br/>(% Non Volatile Solids 40 ± 2%)</td> <td>1 kg</td> <td>1. Acrylic Acid</td> <td>0.3035 kg</td> </tr> <tr> <td></td> <td></td> <td>2. Sodium Hypo Phosphite</td> <td>0.0174 kg</td> </tr> </tbody> </table> |                                    |                                            |                  | EXPORT ITEM | QTY | IMPORT ITEM | QTY | FLOSPERSE 3000 M5<br>(% Non Volatile Solids 40 ± 2%) | 1 kg | 1. Acrylic Acid | 0.3035 kg |  |  | 2. Sodium Hypo Phosphite | 0.0174 kg |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                          | QTY                                | IMPORT ITEM                                | QTY              |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
| FLOSPERSE 3000 M5<br>(% Non Volatile Solids 40 ± 2%)                                                                                                                                                                                                                                                                                                                 | 1 kg                               | 1. Acrylic Acid                            | 0.3035 kg        |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
|                                                                                                                                                                                                                                                                                                                                                                      |                                    | 2. Sodium Hypo Phosphite                   | 0.0174 kg        |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |
| RLA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                        |                                    |                                            |                  |             |     |             |     |                                                      |      |                 |           |  |  |                          |           |

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| Case No.:19/21/87-ALC1/2014                                                                                          | Party Name:SNF [INDIA] PVT. LTD.,  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00172/AM15/                                                                                    | RLA File<br>:26/24/040/00007/AM15/ | Lic.No/Date:2610012681<br>26.06.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC. |                                    |                                            |                          |

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|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:5/21/87-ALC1/2014                                                                                                                                                                                                            | Party Name:SAMPARK INDUSTRIES LTD  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00158/AM15/                                                                                                                                                                                                     | RLA File<br>:05/24/040/00124/AM15/ | Lic.No/Date:0510389196<br>27.06.2014       | Defer<br>Date:10.12.2014 |
| <b>Decision:</b> A D/L No. 46011/68/2014-PC.II dated 08.09.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.10.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                    |                                            |                          |

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|----------------------------------------------------------------------------------------------------------------------|-------------------------------------|--------------------------------------------|--------------------------|
| Case No.:29/21/87-ALC1/2014                                                                                          | Party Name:TECHNO WAXCHEM PVT.LTD., | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00182/AM15/                                                                                    | RLA File<br>:02/24/040/00059/AM15/  | Lic.No/Date:0210204315<br>03.07.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC. |                                     |                                            |                          |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 25                                                                                                                                                                                                                           | Case No.:19/22/87-ALC1/2014       | Party Name:NEELAM RUBBERS,         | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                              | HQ File<br>:01/87/050/00207/AM15/ | RLA File<br>:23/24/040/00002/AM15/ | Lic.No/Date:2310003625<br>04.07.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> A D/L No. 7/247/2014-TSW dated 09.10.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 18.11.2014 giving 15 days time for submission of information. Reply awaited from the firm. |                                   |                                    |                                            |                          |

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|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|----------------------------------------------|--------------------------------------------|--------------------------|
| 26                                                                                                                                                                                                                                                                                                 | Case No.:1/27/87-ALC1/2014        | Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                                                                                                    | HQ File<br>:01/87/050/00221/AM15/ | RLA File<br>:03/94/040/00303/AM15/           | Lic.No/Date:0310786417<br>04.07.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> RLA, Mumbai and firm were requested vide letter dated 28.10.2014 to furnish application expeditiously. However, application still awaited from RLA, Mumbai and firm. Hence, the Committee decided to issue Reminder to RLA, Mumbai and firm to furnish application expeditiously. |                                   |                                              |                                            |                          |

|                                                                                                                      |                                   |                                               |                                            |                          |
|----------------------------------------------------------------------------------------------------------------------|-----------------------------------|-----------------------------------------------|--------------------------------------------|--------------------------|
| 27                                                                                                                   | Case No.:1/24/87-ALC1/2014        | Party Name:WACKER METROARK CHEMICALS PVT LTD. | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                      | HQ File<br>:01/87/050/00211/AM15/ | RLA File<br>:02/24/040/00071/AM15/            | Lic.No/Date:0210204514<br>17.07.2014       | Defer<br>Date:10.12.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 07.10.2014. Comments awaited from D/o C&PC. |                                   |                                               |                                            |                          |

|                                                                                                                                                                                                                |                                   |                                          |                                            |                          |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------------|--------------------------------------------|--------------------------|
| 28                                                                                                                                                                                                             | Case No.:4/24/87-ALC1/2014        | Party Name:POLYFILL TECHNOLOGIES PVT LTD | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                                                                                                                | HQ File<br>:01/87/050/00214/AM15/ | RLA File<br>:34/24/040/00074/AM15/       | Lic.No/Date:3410040384<br>21.07.2014       | Defer<br>Date:24.11.2014 |
| <b>Decision:</b> A D/L No. 46011/54/2010-PC.II dated 10.11.2014 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information. |                                   |                                          |                                            |                          |

|                                                                                                                      |                                   |                                    |                                            |                          |
|----------------------------------------------------------------------------------------------------------------------|-----------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| 29                                                                                                                   | Case No.:27/21/87-ALC1/2014       | Party Name:MACRO POLYMERS P. LTD.  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
|                                                                                                                      | HQ File<br>:01/87/050/00180/AM15/ | RLA File<br>:08/24/040/00163/AM15/ | Lic.No/Date:0810132797<br>23.07.2014       | Defer<br>Date:10.12.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 19.08.2014. Comments awaited from D/o C&PC. |                                   |                                    |                                            |                          |

SEIKHOMANG KIPGEN  
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| Case No.:7/31/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:SNF [INDIA] PVT. LTD.,  | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Approved |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------|-------------|-----|-------------|-----|--------------------------------------|------|-----------------|-----------|--------------------------|----------|---------------------|----------|---------------------------------------------------------------|--|--|--|
| HQ File<br>:01/87/050/00276/AM15/                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File<br>:26/24/040/00011/AM15/ | Lic.No/Date:2610012687<br>05.08.2014       |                     |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
| <b>Decision:</b> On the basis of earlier decision taken in the Norms Committee Meeting No. 19/87-ALC1/2014 dated 06.08.2014 in Case No. 18/7/87-ALC1/2014, following adhoc norms are approved:                                                                                                                                                                                                                                                                                                                 |                                    |                                            |                     |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
| <table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Copolymer Hi Ratio AAMA 40% Solution</td> <td rowspan="3">1 kg</td> <td>1. Acrylic Acid</td> <td>0.2385 kg</td> </tr> <tr> <td>2. Sodium Hypo Phosphite</td> <td>0.004 kg</td> </tr> <tr> <td>3. Maleic Anhydride</td> <td>0.077 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table> |                                    |                                            |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Copolymer Hi Ratio AAMA 40% Solution | 1 kg | 1. Acrylic Acid | 0.2385 kg | 2. Sodium Hypo Phosphite | 0.004 kg | 3. Maleic Anhydride | 0.077 kg | RLA may take consequential action as per Policy / Procedures. |  |  |  |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | QTY                                | IMPORT ITEM                                | QTY                 |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
| Copolymer Hi Ratio AAMA 40% Solution                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | 1 kg                               | 1. Acrylic Acid                            | 0.2385 kg           |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                    | 2. Sodium Hypo Phosphite                   | 0.004 kg            |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                    | 3. Maleic Anhydride                        | 0.077 kg            |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |
| RLA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                    |                                            |                     |             |     |             |     |                                      |      |                 |           |                          |          |                     |          |                                                               |  |  |  |

| Case No.:5/24/87-ALC1/2014                                                                                                                                                                                                                                                                                                                                                                         | Party Name:K.K. NAG LTD.,          | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Approved |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------|-------------|-----|-------------|-----|----------------------------------------------------------------|------|-----------------------------|---------|---------------------------------------------------------------|--|--|--|
| HQ File<br>:01/87/050/00215/AM15/                                                                                                                                                                                                                                                                                                                                                                  | RLA File<br>:07/24/040/00200/AM15/ | Lic.No/Date:0710106613<br>03.09.2014       |                     |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |
| <b>Decision:</b> On the basis of earlier decision taken in the Norms Committee Meeting No. 47/87-ALC1/2013 dated 26.02.2014 in Case No. 3/36/87-ALC1/2013, following adhoc norms are approved:                                                                                                                                                                                                     |                                    |                                            |                     |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |
| <table border="1"> <thead> <tr> <th>EXPORT ITEM</th> <th>QTY</th> <th>IMPORT ITEM</th> <th>QTY</th> </tr> </thead> <tbody> <tr> <td>Expanded Polyethylene Products<br/>(Polyethylene Foam Products)</td> <td>1 kg</td> <td>Expanded Polyethylene Beads</td> <td>1.07 kg</td> </tr> <tr> <td colspan="4">RLA may take consequential action as per Policy / Procedures.</td> </tr> </tbody> </table> |                                    |                                            |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Expanded Polyethylene Products<br>(Polyethylene Foam Products) | 1 kg | Expanded Polyethylene Beads | 1.07 kg | RLA may take consequential action as per Policy / Procedures. |  |  |  |
| EXPORT ITEM                                                                                                                                                                                                                                                                                                                                                                                        | QTY                                | IMPORT ITEM                                | QTY                 |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |
| Expanded Polyethylene Products<br>(Polyethylene Foam Products)                                                                                                                                                                                                                                                                                                                                     | 1 kg                               | Expanded Polyethylene Beads                | 1.07 kg             |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |
| RLA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                                                                                                                      |                                    |                                            |                     |             |     |             |     |                                                                |      |                             |         |                                                               |  |  |  |

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| Case No.:6/24/87-ALC1/2014                                                                                                                                                                                                                                                                   | Party Name:K.K. NAG LTD.,          | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Approved |             |     |             |     |                                                                |      |                             |         |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|---------------------|-------------|-----|-------------|-----|----------------------------------------------------------------|------|-----------------------------|---------|
| HQ File<br>:01/87/050/00216/AM15/                                                                                                                                                                                                                                                            | RLA File<br>:07/24/040/00199/AM15/ | Lic.No/Date:0710106618<br>03.09.2014       |                     |             |     |             |     |                                                                |      |                             |         |
| <b>Decision:</b> On the basis of earlier decision taken in the Norms Committee Meeting No. 47/87-ALC1/2013 dated 26.02.2014 in Case No. 3/36/87-ALC1/2013, following adhoc norms are approved:                                                                                               |                                    |                                            |                     |             |     |             |     |                                                                |      |                             |         |
| <table border="1"> <thead> <tr> <th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr> </thead> <tbody> <tr> <td>Expanded Polyethylene Products<br/>(Polyethylene Foam Products)</td><td>1 kg</td><td>Expanded Polyethylene Beads</td><td>1.07 kg</td></tr> </tbody> </table> |                                    |                                            |                     | EXPORT ITEM | QTY | IMPORT ITEM | QTY | Expanded Polyethylene Products<br>(Polyethylene Foam Products) | 1 kg | Expanded Polyethylene Beads | 1.07 kg |
| EXPORT ITEM                                                                                                                                                                                                                                                                                  | QTY                                | IMPORT ITEM                                | QTY                 |             |     |             |     |                                                                |      |                             |         |
| Expanded Polyethylene Products<br>(Polyethylene Foam Products)                                                                                                                                                                                                                               | 1 kg                               | Expanded Polyethylene Beads                | 1.07 kg             |             |     |             |     |                                                                |      |                             |         |
| RLA may take consequential action as per Policy / Procedures.                                                                                                                                                                                                                                |                                    |                                            |                     |             |     |             |     |                                                                |      |                             |         |

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|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------|--------------------------------------------|--------------------------|
| Case No.:1/28/87-ALC1/2014                                                                                                                                                                                                                                                                                  | Party Name:VEE KAY<br>VIKRAM & CO LLP | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status:<br>Deferred      |
| HQ File<br>:01/87/050/00222/AM15/                                                                                                                                                                                                                                                                           | RLA File<br>:08/24/040/00164/AM15/    | Lic.No/Date:0810133427<br>24.09.2014       | Defer<br>Date:17.12.2014 |
| <b>Decision:</b> RLA, Ahmedabad and firm were requested vide letter dated 28.10.2014 to furnish application expeditiously. However, application still awaited from RLA, Ahmedabad and firm. Hence, the Committee decided to issue Reminder to RLA, Ahmedabad and firm to furnish application expeditiously. |                                       |                                            |                          |

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|----------------------------------------------------------------------------------------------------------------------|------------------------------------|--------------------------------------------|--------------------------|
| Case No.:1/31/87-ALC1/2014                                                                                           | Party Name:SWASTIK<br>POLYMERS     | Meet No/Date:34/87-ALC1/2014<br>26.11.2014 | Status: Deferred         |
| HQ File<br>:01/87/050/00270/AM15/                                                                                    | RLA File<br>:05/24/040/00299/AM15/ | Lic.No/Date:0510391496<br>08.10.2014       | Defer<br>Date:10.12.2014 |
| <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 18.11.2014. Comments awaited from D/o C&PC. |                                    |                                            |                          |

SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
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|----|-------------------------------------------------------------------------------------------------------------------------|----------------------------------------|------------------------------------------------|--------------------------|
|    | Case No.:6/31/87-ALC1/2014                                                                                              | Party Name:JJ.PLASTALLOY<br>PVT. LTD., | Meet No/Date:34/87-<br>ALC1/2014<br>26.11.2014 | Status: Deferred         |
| 35 | HQ File<br>:01/87/050/00275/AM15/                                                                                       | RLA File<br>:15/24/040/00012/AM15/     | Lic.No/Date:1510022028<br>09.10.2014           | Defer<br>Date:10.12.2014 |
|    | <b>Decision:</b> A copy of application has been forwarded to D/o C&PC on 18.11.2014.<br>Comments awaited from D/o C&PC. |                                        |                                                |                          |

Meeting ended with thanks to Chair and all participants.

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SEIKHOMANG KIPGEN  
Dy. Director General  
Directorate General of Foreign Trade  
Ministry of Commerce & Industry  
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Udyog Bhawan, New Delhi-11